The Uttar Pradesh Vrihat Jot-Kar (Nirsan) Adhiniyam, 1979

Act 31 of 1979

Keyword(s):
Jot-kar, Penalty, Forfeiture, Legal Proceeding, Punishment
AN ACT

to repeal the Uttar Pradesh Vrihat Jot-Kar Adhiniyam, 1963.

IT IS HEREBY enacted in the Thirty-first Year of the Republic of India as follows:—

1. This Act may be called the Uttar Pradesh Vrihat Jot-Kar (Nirsan) Adhiniyam, 1979.

2. On and from the first day of July, 1979, the Uttar Pradesh Vrihat Jot-Kar Adhiniyam, 1963 shall stand repealed.

3. The repeal of the Act referred to in section 2 shall not affect—

(a) the previous operation of the said Act or anything duly done or suffered thereunder, or

(b) any right, privilege, obligation or liability acquired, accrued or incurred under the said Act, or

(c) any penalty, forfeiture or punishment incurred in respect of any offence committed against the said Act, or

(d) any investigation, legal proceeding or remedy, in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid,

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if the said Act had not been repealed.

4. The Uttar Pradesh Vrihat Jot-Kar (Nirsan) Adhiniyam, 1979 is hereby repealed.

(For Statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary), dated September 4, 1979).

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on August 30, 1978 and by the Uttar Pradesh Legislative Council on September 4, 1979).

(Received the assent of the Governor on September 13, 1979 under article 200 of the Constitution of India and was published in Part I (a) of the Legislative Supplement of the Uttar Pradesh Gazette Extraordinary, dated September 1-", 1979).
2. In section 5 of the United Provinces Sales of Motor Spirit, Diesel Oil and Alcohol Taxation Act, 1939, hereinafter referred to as the principal Act, for sub-section (3), the following sub-section shall be substituted and shall be deemed to have been substituted with effect from April 23, 1974, namely:—

"(3) Every registration certificate shall be granted or renewed for a year or part thereof on payment of such fee not exceeding five hundred rupees as may be prescribed, and until fee is prescribed, the following fee shall be charged:—

1. For sale of motor spirit or diesel oil or both in depots by oil companies. Rs. 500
2. For sale of motor spirit or diesel oil or both through pumps. .. 250
3. For sale of motor spirit or diesel oil or both in drums or tins by dealers other than those mentioned in 1 and 2 above. .. 50
4. For sale of Alcohol. .. 50

3. In section 17 of the principal Act, in sub-section (2), after clause (g) the following clause shall be inserted, namely:—

"(h) providing for refund or adjustment of excess fee, if any realized."

4. (1) The Uttar Pradesh Sales of Motor Spirit, Diesel Oil and Alcohol Taxation (Amendment) Ordinance, 1979 is hereby repealed. U.P. Ordinance no. 2 of 1979,

(2) Notwithstanding such repeal anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the principal Act as amended by this Act, as if the provisions of this Act were in force at all material times.